

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 28th day of July 2021

Present :

Hon'ble Mr. Devendra Chaudhary, Member-A

Original Application No.330/00232/2020

(U/S 19, Administrative Tribunal Act, 1985)

Rajendra Prasad, a/a 56 years S/o Late Brij Nath, R/o Village Thatara, Thatra, District Varanasi.

.....Applicant.

By Advocate – **Shri Vinod Shankar Tripathi**

V E R S U S

1. Union of India through Director General Akash Vani Bhawan, Shastri Marg, New Delhi.
2. Director, Akash Vani, Mahmoorganj, District Varanasi.
3. Joint Director, Technical Mahmoorganj, District Varanasi.

..... **Respondents**

By Advocate: **Shri V.K. Pandey**.

O R D E R

Shri Vinod Shankar Tripathi, Id. counsel for the applicant is present in court and Shri V.K. Pandey, learned counsel for the respondents is present online through video conferencing.

2. Heard on the point of admission and perused the records available in the PDF.
3. At the outset, learned counsel for the applicant has submitted that the similar matter of 'notional increment' has been decided by

the Hon'ble High Court of Madras vide Judgment dated 23.09.2019 (Annexure A-2) as well as by the Hon'ble High Court of Allahabad vide Judgment dated 17.07.2019 (Annexure A-3). He has further submitted that in this regard a representation dated 29.01.2020 (Annexure A-4) is pending with the respondents. Learned counsel for the applicant submitted that the applicant will be satisfied at this stage, if a direction is issued to the respondent concerned, who is the competent authority, to decide the aforesaid representation dated 29.01.2020 in the light of aforesaid Judgments of Hon'ble High Court of Madras as well as of Hon'ble High Court of Allahabad by passing a reasoned and speaking order, in a time bound manner.

4. Learned counsel for the respondents has nothing to add in the matter except that he has already filed the counter affidavit in the matter.

5. Notwithstanding, the counter affidavit has been filed by the respondents since the applicant has only limited prayer, as mentioned above, no fruitful purpose would be served in keeping this O.A. pending. Accordingly, the O.A. is disposed of with direction to the competent authority amongst the respondents, to decide the representation dated 29.01.2020 (Annexure A-4) in the light of aforesaid Judgments of Hon'ble High Court of Madras as well as of Hon'ble High Court of Allahabad by passing a reasoned and speaking order, in accordance with law, within a period of three months from the date of receipt of a certified copy of this order. The decision so taken shall be communicated to the applicant without any delay.

6. It is made clear that the bench has not expressed any view on merits of the case.

7. No order as to costs.

(DEVENDRA CHAUDHRY)
Member (A)

/M.M./